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**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 208  
IB-645/ND/2018

**IN THE MATTER OF:**  
M/s. BLS Polymers Ltd.

...PETITIONER

Vs.

M/s. Shreom Wires Pvt. Ltd.

...RESPONDENT

**Section**  
Under Section 8 and 9 of IBC

Order delivered on 08.03.2021  
(Virtual Hearing/Physical Hearing)

**Coram:**

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Respondent/Corporate-debtor :  
For the Liquidator

:Ms. Veenu Drall, Advocate on  
behalf of the Liquidator Mr.  
Brijender Singh Deswal.

**ORDER**

**IA No. 907 of 2021**

IA No. 907 of 2021 is an application for dissolution as per the requirement of Section 54 read with Regulation 5 and Regulation 45 of IBBI (LP) Regulations 2016 and also submission of final report in terms of Section 54 read with Regulation 5 and Regulation 45 of IBBI (LP) Regulations 2016 and consultation with stakeholders in Form A.

Heard the submissions made by the counsel and perused the contents of the application. The liquidator has prayed for passing an order of dissolution of the corporate debtor "Shreom Wires Pvt. Ltd." In terms of Section 54 of IBC

(Annu)



*Chp.*

*Ms. Veenu Drall*  
*15/03/21*

the dissolution order is passed today and the final report filed by the liquidator is taken on record including the Form A consultation with the stakeholders. The other audited accounts submitted are taken on record. The matter has come to an end and the records and connected cases papers/paper book may be sent to the **record room**.

[-sd-]

**(V.K. Subburaj)**  
**Member (T)**

[Sel]

**(P.S.N. Prasad)**  
**Member (J)**



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15.3.2024

Deputy Registrar  
National Company Law Tribunal  
CGO Complex, New Delhi-110003

(Annu)